

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH, BOMBAY

DA. NO. 363/93

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Smt. Vanita Vijay Kulkarni

... Applicant

v/s.

Union of India & Ors.

... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande
Hon'ble Member (A) Ms.Usha Savara

Appearance

Shri V.M.Bendre
Advocate
for the Applicant

Shri J.G.Sawant
Advocate
for the Respondents

GENERAL JUDGEMENT

Dated: 20.8.1993

(PER: M.S.Deshpande, Vice Chairman)

Heard Shri Bendre for the applicant and Shri Sawant for the respondents. It is apparent that the applicant had been appointed as a substitute teacher and her entitlement to be continued was only until a regular teacher was appointed subject to her being considered for regular appointment in the prescribed manner. It is apparent that a regular teacher has since been appointed and the applicant's continuation could not have been on the basis of applicant's right to absorption that because at the time of interview, the candidates were short-listed and the applicant did not figure in the list of candidates who were to be selected for selection. The short-listing of the applicant was not challenged by the applicant. Evidently, the applicant did not have the right to continue on the post. The application is dismissed.

J. Sawant
(MS.USHA SAVARA)

MEMBER (A)

M.S.Deshpande
(M.S.DESHPANDE)

VICE CHAIRMAN

mrj*